

2
Central Administrative Tribunal, Principal Bench

O.A. No. 423/99

5
New Delhi this the 7th day of September, 99

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Shri Kuldip Singh, Member (J)

Smt. Poonam Anchal w/o Surender Anchal,
R/o 29-E/8, Ward No. 1,
Near DESU Office,
Mehrauli, New Delhi.

.....Applicant

By Advocate Shri G.S.Lobana

Versus

1. Union of India through
The Secretary,
Ministry of Finance,
Department of Revenue,
North Block, New Delhi.
2. The Director,
Directorate of Preventive Operations,
Customs and Central Excise, 4th Floor,
Lok Nayak Bhawan, New Delhi.
3. Smt. Leela Rawat,
Assistant,
Office of Directorate of Preventive Operations,
Customs and Central Excise, 7th Street,
Shanti Niketan, Shopping Centre,
New Delhi.

...Respondents

respondents 1 and 2

By Advocate Shri R.R.Bharti ~~for~~ Sh. P.T.S.Murthy for respondent No.3.

ORDER (ORAL)

By Hon'ble Mr. S.R.Adige, Vice Chairman (A):

Heard both sides.

With the agreement of both sides, we dispose of the O.A. in terms of the Tribunal's order dated 5.4.1999 (Smt. Leela Rawat vs. Union of India & Ors) in which the present applicant was respondent no. 3, and against which an RA No. 112/99 was rejected by order dated 14.5.1999.

Kul
(KULDIP SINGH)
MEMBER (J)

naresh/H/

Adige
(S.R.ADIGE)
VICE CHAIRMAN (A)